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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 16 नवम्बर, 2026 / 25 कार्तिक, 1948

हिमाचल प्रदेश सरकार

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला–02, 05 नवम्बर, 2026

संख्याः ई0एक्स0एन0–एफ(10)–8 / 2021–वो0–II.—हिमाचल प्रदेश स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1989 (समय–समय पर यथासंशोधित) के नियम 34–क(क) के उपबंधों के अनुसरण में हिमाचल

प्रदेश के राज्यपाल, "राज्य स्तरीय समीक्षा समिति" जोकि गैर–मादक प्रयोजनों हेतु कैनबिस की खेती, भण्डारण, विनिर्माण एवं प्रसंस्करण, परिवहन तथा अनुसंधान के विनियमन से संबंधित प्रक्रियाओं, जैसे–बीज बैंक की स्थापना, बीज वितरण, उपज की खरीद, औद्योगिक एवं औषधीय इकाइयों की स्थापना, शुल्क / उपकर का निर्धारण, परामर्शदाताओं की नियुक्ति, समितियों का गठन, व्यवसाय सुगमता हेतु प्रक्रिया पुनः अभिकल्पन आदि के संबंध में निर्णय लेने हेतु एकल खिड़की प्रणाली उपलब्ध कराएगी तथा संबंधित विभागों को अनुशंसा / सुझाव प्रस्तुत करेगी, का गठन करते हैं, जिसमें निम्नलिखित सम्मिलित हैं:–

क्र0सं0	पदनाम	पद
1.	हिमाचल प्रदेश सरकार, राज्य कर एवं आबकारी विभाग के प्रशासनिक सचिव।	अध्यक्ष
2.	हिमाचल प्रदेश सरकार, कृषि विभाग के प्रशासनिक सचिव	सदस्य
3.	हिमाचल प्रदेश सरकार, राजस्व विभाग के प्रशासनिक सचिव	सदस्य
4.	ए.डी.जी.पी. सी.आई.डी एवं अध्यक्ष, ए.एन.टी.एफ.	सदस्य
5.	आयुक्त, राज्य कर एवं आबकारी हिमाचल प्रदेश	सदस्य सचिव
6.	निदेशक, उद्यान विभाग, हिमाचल प्रदेश	सदस्य
7.	निदेशक, कृषि विभाग, हिमाचल प्रदेश	सदस्य
8.	निदेशक, उद्योग विभाग, हिमाचल प्रदेश	सदस्य
9.	निदेशक (आयुष)–एवं–अनुज्ञप्ति प्राधिकारी, आयुर्वेदिक एवं यूनानी सेवाएं, हिमाचल प्रदेश।	सदस्य
10.	निदेशक, सी.एस.के. कृषि विश्वविद्यालय, पालमपुर, हिमाचल प्रदेश तथा डॉ. वाई.एस. परमार विश्वविद्यालय, नौणी, हिमाचल प्रदेश अथवा उनके नामित प्रतिनिधि।	सदस्य
11.	राज्य औषधि नियंत्रक, खाद्य सुरक्षा एवं औषधि प्रशासन, हिमाचल प्रदेश।	सदस्य

यह समिति प्रगति की समीक्षा हेतु प्रत्येक छह माह में कम–से–कम एक बार बैठक आयोजित करेगी।

आदेश द्वारा,

सचिव (राज्य कर एवं आबकारी)।

———————

[Authoritative English Text of this Department Notification Number EXN-F-(10)-8/2021-Vol-II Dated 05-11-2026 as required under Article 348(3) of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-2, the 5th November, 2026

No.: EXN-F(10)-8/2021-Vol-II.—In pursuance of the provisions contained in Rule 34 A(a) of the Himachal Pradesh Narcotic Drugs and Psychotropic Substances Rules, 1989 (amended time to time), the Governor, Himachal Pradesh is pleased to constitute State Level Review Committee which would provide single window system for taking decision with regard to the processes involved in regulating the cultivation, warehousing, manufacturing & processing, transportation, research of cannabis for non-narcotic purposes *viz*. setting up of industrial and Pharma Units, fixation of fees/levies, appointment of consultants, Constitution of Committees, process re-engineering for ease of doing business etc. and making recommendation/suggestions to the concerned department, consisting of the following:—

1.	Administrative Secretary, Department of State Taxes & Excise, to the Government of H.P.	***Chairman***
2.	Administrative Secretary, Agriculture Department to Government of H.P.	*Member*
3.	Administrative Secretary, Revenue Department to Government of H.P.	*Member*
4.	ADGP CID-*cum*-Chairman-ANTF	*Member*
5.	Commissioner of State Taxes and Excise, H.P.	***Member Secretary***
6.	Director, Horticulture Department, H.P.	*Member*
7.	Director, Agriculture Department, H.P.	*Member*
8.	Director, Industries Department, H.P.	*Member*
9.	Director Ayush-*cum*-Licensing Authority for Ayurveda and Unani services, H.P.	*Member*
10.	Director, CSK Agriculture University, Palampur, H.P. and Dr. Y.S. Parmar University at Nauni H.P. or nominee.	*Member*
11.	State Drug Controller, Food Safety and Drug Administration, H.P.	*Member*

The said Committee shall hold a meeting at once in six months to review the progress.

By order,

Secretary (ST & E).

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला–02, 5 नवम्बर, 2026

संख्याः ई0एक्स0एन0–एफ(10)–8 / 2021–वो0–II.—हिमाचल प्रदेश स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1989 (समय–समय पर यथासंषोधित) के नियम 34–ख के उपबंधों के अनुसरण में, हिमाचल प्रदेश के राज्यपाल, पत्येक जिले में "जिला स्तरीय समीक्षा समिति" जो क्षेत्रीय स्तर पर खेती की निगरानी करेगी, हितधारकों के साथ समन्वय स्थापित करेगी, क्षेत्रीय स्तर पर कैनबिस नियमों के कार्यान्वयन में सहायता प्रदान करेगी, तथा राज्य स्तरीय समीक्षा समिति को सुझाव / अनुशंसाएं प्रस्तुत करेगी, का गठन करते हैं, जिसमें निम्नलिखित सम्मिलित हैंः–

क्र0सं0	पदनाम	पद
1.	जिला दण्डाधिकारी, संबंधित जिला	अध्यक्ष
2.	पुलिस अधीक्षक, संबंधित जिला	सदस्य
3.	उप निदेशक, कृषि विभाग, संबंधित जिला	सदस्य सचिव
4.	जिला आबकारी अधिकारी, संबंधित जिला	सदस्य
5.	उप निदेशक, उद्यान विभाग, संबंधित जिला	सदस्य
6.	प्रभागीय वन अधिकारी, संबंधित जिला	सदस्य
7.	जिला राजस्व अधिकारी, संबंधित जिला	सदस्य
8.	औषधि निरीक्षक, संबंधित जिला	सदस्य
9.	जिला आयुर्वेदिक अधिकारी, संबंधित जिला	सदस्य

यह समिति अनुपालन, जारी की गई अनुज्ञप्तियों तथा राज्य स्तरीय समीक्षा समिति को प्रस्तुत की जाने वाली अनुशंसाओं की समीक्षा हेतु कम–से–कम त्रैमासिक बैठकें आयोजित करेगी।

आदेश द्वारा,

सचिव (राज्य कर एवं आबकारी)।

———————

[Authoritative English Text of this Department Notification Number EXN-F-(10)-8/2021-Vol-II Dated 05-11-2026 as required under Article 348(3) of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-2, the 5th November, 2026

No.: EXN-F(10)-8/2021-Vol-II.—In pursuance of the provisions contained in Rule 34-B of the Himachal Pradesh Narcotic Drugs and Psychotropic Substances Rules, 1989 (amended time to time), the Governor, Himachal Pradesh is pleased to constitute District Level Committee (s) in each district of the State which would monitor the cultivation at field level, coordination with stakeholders, facilitate in implementation of cannabis rules at the field level and give suggestions/recommendations to State Level Review Committee, consisting of the following:—

1.	District Magistrate of concerned District	***Chairman***
2.	Superintendent of Police of Concerned District	*Member*
3.	Deputy Director Agriculture concerned District	***Member Secretary***
4.	District Excise Officer, concerned District	*Member*
5.	Deputy Director, Horticulture concerned District	*Member*
6.	Divisional Forest Officer, concerned Division	*Member*
7.	District Revenue Officer, concerned District	*Member*
8.	Drug Inspector, concerned District	*Member*
9.	District Ayurvedic Officer, concerned District	*Member*

The said Committee shall hold meetings atleast quarterly to review the compliances, license issued and recommendations to the State Level Review Committee.

By order,

Secretary (ST & E).

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URBAN DEVELOPMENT DEPARTMENT
Solid Waste Management (Collection, Transportation and Disposal) By-laws-2026
Municipal Council Nerchowk

Dated the 31st October, 2026

No. 2743.—In exercise of the powers conferred under Section 202 & 217, HP Municipal Act, 1994 (Act No. 12 of 1994)of the Himachal Pradesh Municipal Act, 1994, I, Hitesh Kumar,

Executive Officer, Municipal Council Nerchowk, Himachal Pradesh hereby notifies the following Bye-laws :

Legal Authority Section 202 & 217, HP Municipal Act, 1994 (Act No. 12 of 1994)	**Aligned With** Solid Waste Management Rules, 2026 (S.O. 388 (E), 27th January, 2026)
Supersedes Door-to-Door Garbage Collection & Disposal Bye-Laws 2018, and any other rules, Bye-laws or policies	**Effective Date** Date of adoption and publication in Rajpatra (H.P. Gazette)

NOTE.—These Bye-Laws are framed in alignment with the Solid Waste Management Rules, 2026 (S.O. 388 (E) notified on 27th January, 2026), which supersede the SWM Rules, 2016. They apply to all municipal areas of the Municipal Council Nerchowk under the Himachal Pradesh Municipal Act, 1994.

CHAPTER-I
GENERAL

1. Short Title, Commencement and Application.—(1) These Bye-Laws may be called the Solid Waste Management (Collection, Transportation and Disposal Bye-Laws-2026) of Municipal Council Nerchowk for Municipal Solid Waste Management and Disposal.

(2) These Bye-Laws shall come into force on the date of their adoption and publication in the Rajpatra (Gazette of Himachal Pradesh Government).

(3) These Bye-Laws shall apply to Municipal Council Nerchowk municipal area

(4) These Bye-Laws are made in exercise of powers conferred by Sections 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994), read with the Solid Waste Management Rules, 2026 (S.O. 388(E), dated 27th January, 2026).

2. Definitions.—In these Bye-Laws, unless the context otherwise requires :—

"Act" means the Himachal Pradesh Municipal Corporation Act, 1994 and Himachal Pradesh Municipal Act, 1994.

"Aerobic Composting" means a controlled process involving microbial decomposition of organic matter in the presence of oxygen.

"Anaerobic Digestion" means a controlled process involving microbial decomposition of organic matter in absence of oxygen.

"Authorisation" means the permission given by the concerned State Pollution Control Board or Pollution Control Committee under SWM Rules, 2026 to the operator of a facility or urban local authority.

"Biodegradable Waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds.

"Bio-methanation" means a process which entails enzymatic decomposition of organic matter by microbial action to produce methane-rich biogas.

"Brand Owner" means a person or company who sells any commodity under a registered brand label.

"Bulk Waste Generator" means entities satisfying at least one of the following criteria: (i) buildings with floor area of 20,000 sq.m. or above; (ii) water consumption of 40,000 litres per day; or (iii) solid waste generation of 100 kg per day. This includes Central/State Government departments, local bodies, PSUs, private companies, hospitals, nursing homes, schools, colleges, universities, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes. [As per Rule 3 (i) of SWM Rules 2026 - Revised from 100 kg/day under 2016 Rules].

"Bye-Laws" means the regulatory framework notified by local body for facilitating implementation of SWM Rules, 2026 in their jurisdiction.

"Co-processing" means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500 kcal/kg as raw material or energy source in industrial processes.

"Combustible Waste" means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg, excluding chlorinated materials.

"Composting" means a controlled process involving microbial decomposition of organic matter.

"Decentralised Processing" means establishment of dispersed facilities for maximising processing of wet waste or horticulture waste, and segregation of dry waste, sanitary waste and special care waste, closest to source of generation so as to optimise transportation.

"Disposal" means the final and safe disposal of post-processed residual solid waste and inert street sweepings in sanitary landfills as specified in Schedule-II of SWM Rules, 2026.

"Door-to-Door Collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises; including collection from entry gate or designated location on ground floor in a housing society, multi-storied building, apartments, or large complex.

"Dry Waste" means waste other than wet waste, sanitary waste and special care waste; includes recyclable waste and non-recyclable waste. [Note: Re-defined under SWM Rules, 2026 to exclude sanitary and special care waste].

"Dump Sites" means land utilised by local body for disposal of solid waste without following the principles of sanitary land filling.

"Extended Bulk Waste Generator Responsibility (EBWGR)" means the obligation of bulk waste generators to ensure environmentally sound management of solid waste generated by them, including procurement of EBWGR certificates from local body. [New provision under SWM Rules, 2026].

"Fine/Penalty" means penalty imposed on waste generators or operators of waste processing and disposal facilities under these Bye-Laws for non-compliance.

"Inerts" means wastes which are non-biodegradable, non-recyclable or non-combustible street sweepings, dust and silt removed from surface drains.

"Informal Waste Collector" means individuals, associations or waste traders involved in collecting, segregating, sorting, sale and purchase of recyclable materials.

"Local Body/Municipality" means Municipal Council Nerchowk of Himachal Pradesh.

"Material Recovery Facility (MRF)" means a facility where solid waste other than wet waste and horticulture waste can be temporarily stored to facilitate segregation, sorting, and transfer of recyclables and non-recyclables to authorised recyclers or waste processors.

"Non-biodegradable Waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds.

"Registered Environment Auditor" means Environment Auditor as defined under the Environment Audit Rules, 2025 as amended from time to time.

"Residual Solid Waste" means waste and rejects from solid waste processing facilities that are not suitable for recycling or further processing.

"Refuse-Derived Fuel (RDF)" means fuel derived from solid waste such as plastic, wood, pulp or organic waste, excluding chlorinated materials, produced in the form of pellets or fluff.

"Sanitary Land Filling" means the final and safe disposal of residual solid waste and inert waste on land in a facility designed with protective measures against ground water, surface water and air pollution.

"Sanitary Waste" means waste comprising used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste. [Separately categorised under SWM Rules, 2026].

"Secondary Storage" means the temporary containment of solid waste after collection at secondary waste storage depots, material recovery facilities or bins for onward transportation.

"Segregation" means sorting and separate storage of various components of solid waste namely: (i) wet waste including agriculture and dairy waste; (ii) dry waste including recyclable waste, non-recyclable combustible waste; (iii) sanitary waste and non-recyclable inert waste; (iv) special care waste; and (v) construction and demolition waste. [Four-stream segregation mandated under SWM Rules, 2026].

"Special Care Waste" means discarded paint drums, pesticide cans or containers, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, waste batteries, used or waste needles and syringes and contaminated gauze, or any other waste notified by CPCB. [Replaces 'Domestic Hazardous Waste' under SWM Rules, 2026].

"Tipping Fee" means a fee or support price paid to the concessionaire or third party and operator of waste processing facility or for disposal of residual solid waste at the landfill.

"User Fee" means a fee imposed by the local body on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.

"Waste Generator" means every person or group of persons, every residential premises and non-residential establishment including Indian Railways and defence establishments, which generate solid waste.

"Waste Hierarchy" means the priority order for managing solid waste: prevention > reduction > reuse > recycling > recovery > disposal. [New provision under SWM Rules, 2026].

"Waste Picker/Collector" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from source of generation, streets, bins, MRFs, processing and disposal facilities.

"Waste-to-Energy" means use of solid waste for generation of energy including co-processing through incineration or bio methanation.

"Wet Waste" means organic waste including kitchen waste, food waste, vegetable waste, meat waste, fruits waste, flower waste, and biodegradable waste. [New terminology under SWM Rules, 2026 replacing 'biodegradable waste' for primary collection purposes].

Words and expressions used herein but not defined shall have the same meaning as in the Environment (Protection) Act, 1986; the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981; Himachal Pradesh Municipal Act, 1994; and the Solid Waste Management Rules, 2026.

CHAPTER-II
MUNICIPAL SOLID WASTE MANAGEMENT SYSTEM

3. Integrated Solid Waste Management System.—The Municipal Council Nerchowk shall establish an Integrated Solid Waste Management (ISWM) system with the aim of reducing the amount of waste being disposed, while maximising resource recovery and efficiency. The preferred Waste Hierarchy order, as mandated by SWM Rules, 2026, shall be :—

- Prevention — reducing waste generation at source (most preferred)
- Reduction and Reuse—minimising waste and reusing materials to the extent possible.
- Recycling—recovery of recyclable material through segregation, collection and re-processing.
- Composting/Bio-methanation—processing of organic fraction of waste; composting used to improve soil health.
- Waste-to-Energy—energy recovery through heat, electricity or fuel where material recovery is not possible (e.g., bio methanation, incineration, production of RDF, co-processing).
- Disposal—residual inert waste disposed in sanitary landfills in accordance with Schedule-II of SWM Rules, 2026 (least preferred option).

(2) Decentralised Processing shall be prioritised, especially for wet waste and horticulture waste, to minimise transportation and maximise local resource recovery, in accordance with SWM Rules 2026.

(3) The ISWM system shall be environment friendly and promote greenhouse gas emission reductions through waste minimisation, recycling, waste-to-energy strategies and landfill gas capture.

CHAPTER-III
COLLECTION & TRANSPORTATION OF MUNICIPAL SOLID WASTE

4. Four-Stream Segregation and Primary Storage at Source :

Note.—Major Change from 2018 Bye-Laws: SWM Rules, 2026 mandate FOUR-stream segregation (wet waste, dry waste, sanitary waste, special care waste) instead of the previous three-stream system (biodegradable, non-biodegradable, domestic hazardous waste). 'Domestic Hazardous Waste' is now called 'Special Care Waste'.

(1) It shall be the prime responsibility of every waste generator/citizen to segregate the waste generated by them into FOUR separate streams and hand over segregated waste to authorised waste pickers or waste collectors designated by the ULB or agency hired by ULB:

Waste Stream	Colour Code	Types of Waste	Handling
Wet Waste	Green Bin	Kitchen waste, food waste, vegetable waste, meat waste, fruit waste, flower waste, biodegradable waste, agriculture & dairy waste	Composting, bio methanation or decentralised processing
Dry Waste	Blue Bin	Recyclable waste (paper, plastic, glass, metal), non-recyclable combustible waste; excludes sanitary & special care waste	MRF, recycling facility, RDF plant
Sanitary Waste	Red Bin	Used diapers, sanitary napkins, tampons, condoms, incontinence sheets and similar waste	Registered incinerator, common CBMWTF or authorised processor
Special Care Waste (formerly Domestic Hazardous Waste)	Black Bin	Discarded paint drums, pesticide cans, CFLs, expired medicines, broken thermometers, waste batteries, used needles/syringes.	Designated Special Care Waste Deposition Centre

(2) Every waste generator shall keep suitable containers for the separate storage of each waste stream. Colour-coded bins shall be used as specified above.

(3) All gated communities and institutions with more than 5,000 sq.m. area, and all resident welfare associations, market associations, hotels and restaurants shall, within one year from the date of notification of these Bye-Laws, ensure segregation of waste at source, facilitate collection in separate streams, and hand over recyclable material to authorised waste pickers or

recyclers. Bio-degradable/wet waste shall be processed through composting or bio-methanation within the premises as far as possible.

(4) Sanitary waste shall be securely wrapped in the pouches provided by manufacturers or brand owners, or in suitable wrapping material as instructed by the ULB, and placed in the sanitary waste (red) bin separately from dry waste or wet waste.

(5) Every street vendor shall keep suitable containers for waste generated during the course of their activity and shall deposit such waste at waste storage depot, container or vehicle as notified by the Municipality.

(6) Construction and Demolition waste shall be stored separately at source and disposed of as per the Environment (Construction and Demolition) Waste Management Rules, 2025.

(7) Horticulture and garden waste shall be stored separately at source and disposed of as per directions of the local body from time to time.

(8) No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste.

(9) No person shall burn or bury solid waste generated by them, or throw it on streets, open public spaces, drains or water bodies.

(10) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Municipality at least three working days in advance. The organiser shall ensure segregation and proper handover of waste.

5. Primary Collection of Municipal Solid Waste.—(1) Municipal Council Nerchowk shall ensure daily door-to-door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storey buildings, large commercial complexes, malls, and housing complexes, waste may be collected from the entry gate or any other designated location.

(2) Vehicles used for collection and transportation shall be equipped with appropriate size and capacity to provide SEPARATE COMPARTMENTS for wet waste and dry waste, and provide necessary arrangements for separate collection of sanitary waste, special care waste and horticultural waste. No intermixing of waste streams shall occur during transportation.

(3) Collection vehicles shall be equipped with GPS tracking devices for ULBs. The same may be extended to smaller ULBs depending on requirement.

(4) Timings for door-to-door collection shall be fixed by the concerned ULB as follows :

- Residential areas: Generally, 6.00 A.M. to 9.00 A.M. (Except Winters)
- Commercial complexes, offices and secondary bins: 9.00 A.M. to 11:00 A.M. (Except Winters).
- Residential areas: Generally, 7:00 A.M. to 10:00 A.M. (In Winters)
- Commercial complexes, offices and secondary bins: 10.00 A.M. to 12.00 A.M. (In Winters).

(5) Collection vehicles such as tricycles, auto tippers etc. shall be equipped with audible alarms as per rules. Timings shall be strictly followed by sanitation workers.

(6) Municipal Council Nerchowk shall establish a system to recognise organisations of waste picke rs or informal waste collectors and integrate authorised waste pickers in solid waste management, including provision of identity cards.

(7) Municipal Council Nerchowk shall facilitate formation of Self-Help Groups and encourage integration of informal waste pickers in solid waste management.

(8) Street sweepings and horticulture waste shall be collected separately. Horticulture/garden waste shall be processed in parks and gardens as far as possible.

(9) Municipal Council Nerchowk shall set up a ward-level SWM office/centre in each ward for grievance redressal and solid waste management.

6. Duties of Bulk Waste Generators :

Note.—New requirement under SWM Rules, 2026: All Bulk Waste Generators must register on the centralised online portal and comply with Extended Bulk Waste Generator Responsibility (EBWGR) obligations.

Every Bulk Waste Generator shall :—

(a) Register themselves with the concerned local body through the centralised online portal. Any change in registration information shall be notified to the local body.

(b) Make necessary arrangements for collecting and handing over dry waste, sanitary waste and special care waste to the local body or agency authorised by it.

(c) Set up and operate a wet waste processing facility of adequate capacity (including for horticulture waste) to process all wet waste generated. Existing bulk waste generators unable to setup decentralised wet waste processing shall seek exemption from the local body and procure EBWGR certificates.

(d) Fulfil Extended Bulk Waste Generator Responsibility (EBWGR) for: (i) processing of wet waste; and (ii) environmentally sound management of dry waste, special care waste and sanitary waste, as per norms issued by CPCB.

(e) Submit annual returns by 30th June every year on the centralised online portal in respect of EBWGR obligations. Annual returns shall be submitted to local bodies for further processing and made available in the public domain.

(f) Not mix biomedical waste with solid waste if identified as an occupier under Biomedical Waste Management Rules, 2016.

(g) Not engage with any entity not having registration mandated under these rules.

7. User Charges for Door-to-Door Collection Services.—(1) User charges for door-to-door collection services shall be collected from every household and establishment in all wards within the municipal boundaries. The user charge schedule is as follows :—

Sl. No.	Category	Monthly User Charge (INR)
1.	Household (area less than 2,000 sq. ft.)	Rs. 60
2.	Household (area more than 2,000 sq. ft.)	Rs. 120

3.	Commercial Complex (Dhaba, sweet shop, coffee house, provisional stores)	Rs. 420
4.	Pan Shop	Rs. 100
5.	Tea Shop	Rs. 100
6.	Shops (daily needs, clothes)	Rs. 120
7.	Vegetables & Fruits Shops (Wholesale)	Rs. 1,200
8.	Vegetables & Fruits Shops (Retail)	Rs. 300
9.	Sweet/Snacks Shop (Big)	Rs. 480
10.	Offices (2 rooms)	Rs. 120
11.	Offices (3–5 rooms)	Rs. 300
12.	Offices (6–10 rooms)	Rs. 1,200
13.	Offices (11–20 rooms)	Rs. 2,400
14.	Offices (more than 20 rooms)	Rs. 2,400 for 20 rooms + Rs. 100 per additional room
15.	Bank (Floor area > 1,000 sq. ft.)	Rs. 900
16.	Government Schools	Rs. 120
17.	Private Schools (upto 100 students)	Rs. 600
18.	Private Schools (more than 100 students)	Rs. 1,800
19.	Bakeries (small)	Rs. 600
20.	Bakeries (manufacturing units)	Rs. 1,450
21.	PG Hostel/Guest House (up to 10 rooms)	Rs. 600
22.	PG Hostel/Guest House (11–20 rooms)	Rs. 1,800
23.	PG Hostel/Guest House (21–30 rooms)	Rs. 3,000
24.	PG Hostel/Guest House (more than 30 rooms)	Rs. 3,000 for 30 rooms + Rs. 500 per additional room
25.	Dharamshala	Rs. 650
26.	Factories (Manufacturing unit)	Rs. 1,800
27.	Workshop (Tyre puncture shop)	Rs. 120
28.	Workshop (repair shop)	Rs. 300
29.	Workshop (repair + spare parts shop)	Rs. 600
30.	Workshop (vehicle showroom, repair + spare parts)	Rs. 900
31.	Workshop (not touching any NH or SH)	Rs. 350
32.	Restaurants	Rs. 1,800
33.	Restaurants + Bar	Rs. 2,050
34.	Cinema Hall (Theatre, multiplex)	Rs. 1,800
35.	Government College	Rs. 1,200
36.	Private College	Rs. 1,800
37.	Hospital/Nursing Home (up to 50 beds)	Rs. 1,800
38.	Hospital/Nursing Home (51–100 beds)	Rs. 2,400
39.	Hospital/Nursing Home (more than 100 beds)	Rs. 2,400 + Rs. 250 per additional bed

40.	Clinics	Rs. 180
41.	Clinics with medicine shops	Rs. 300
42.	Chemist Shop	Rs. 240
43.	Laboratory	Rs. 240
44.	Banquet Hall/Hotel	Rs. 2,400 & Rs. 2,000 per trip on demand
45.	Special Hotels (more than 50 rooms)	Rs. 18,000 & Rs. 2,000 per trip on demand
46.	Bulk vehicle on demand (Dumper)	Rs. 3,600 per trip
47.	Big Malls	Rs. 2,400 per floor
48.	Meat Shops	Rs. 600
49.	Confectionery + Veg Shop	Rs. 300
50.	Scrap Dealers	Rs. 480
51.	Street Vendor	Rs. 120
52.	Cow dung from cattle at households	Rs. 420
53.	30kg to 49 kg Wet waste Generators (Shops only)	Rs. 2,500
54.	50kg to 99 kg Wet waste Generators (Shops only)	Rs. 4,000
55.	Bulk Waste Generators	To be decided by House of ULB
56.	Any other establishment not mentioned above	To be decided by Executive Officer through Public Notice.

NOTE.—User charges as prescribed above can be revised by the ULB from time to time keeping in view the 'Polluter Pays Principle' to meet the operation and maintenance cost of services under Solid Waste Management. User charges, contact persons and numbers shall be conveyed to the general public through display on vehicles, hoardings, pamphlets, etc..

(2) No manual loading or unloading of waste in compactor shall be practised with open hands or without safety measures, in accordance with SWM Rules, 2026.

8. Secondary Storage of Municipal Solid Waste.—(1) Municipal Council Nerchowk shall develop secondary storage bins/points for collection of waste and shall monitor their condition regularly. Storage bins shall be:—

- Designed on the basis of quantity of waste generated and population density
- Minimum 500 metres between two bins; within radius of 1 km, maximum 5 bins
- Covered with movable lid and connected with metallic or non-metallic road
- Colour-coded for different waste streams as per SWM Rules 2026
- Artistic in design to motivate citizens to use them.

(2) Colour coding for secondary storage bins shall strictly follow SWM Rules, 2026: Green for wet/biodegradable waste; Blue for dry waste; Red for sanitary waste; Black for special care waste.

(3) All cooperative societies, residential welfare associations and institutions shall place suitable bins approved by the ULB in their compounds for proper waste storage and collection.

(4) Municipal Council Nerchowk shall establish Special Care Waste (formerly Domestic Hazardous Waste) Deposition Centres — at least one centre for every 20 sq.km. area — and notify timings for receiving such waste.

(5) Municipal Council Nerchowk shall set up covered secondary storage facility for street sweepings and silt from surface drains where direct collection is not convenient.

(6) Bio-medical and industrial waste shall not be mixed with municipal solid waste. Common Biomedical Waste Treatment Facilities (CBMWTF) shall be developed on cluster basis.

(7) Stray animals shall be restricted from roaming in and around waste disposal sites, secondary storage bins and public places.

9. Secondary Collection and Transportation.—(1) Each secondary storage bin shall be attended daily by auto tipper, tractor or compactor.

(2) Closed vehicles shall be used for transportation of waste to prevent foul odour, littering and unsightly conditions. Separate compartments shall be maintained for different waste streams.

(3) Transport segregated wet waste to registered wet waste processing facility; dry waste to registered MRF or processing facility; sanitary waste and special care waste to registered recycler, processor, incinerator, or CBMWTF.

(4) Municipal Council Nerchowk shall ensure safe storage and transportation of special care waste (formerly domestic hazardous waste) to authorised disposal facilities.

(5) GPS/GPRS tracking shall be installed in collection and transportation vehicles for ULBs having population above 50,000.

CHAPTER-IV
PROCESSING & DISPOSAL OF MUNICIPAL SOLID WASTE

10. Online Registration and Reporting :

NOTE.—New requirement under SWM Rules, 2026: All local bodies, concessionaires, waste processing facility operators and bulk waste generators must register on the centralised online portal and file quarterly and annual returns.

(1) The Municipal Council Nerchowk shall register on the centralised online portal as mandated by SWM Rules, 2026.

(2) All waste processing facility operators shall register on the centralised online portal and file: (i) quarterly returns by 15th of the first month of the next quarter; and (ii) annual returns by 30th June every year, in respect of quantities of wet waste, dry waste, special care waste, sanitary waste and horticulture waste received and processed.

(3) Data filed by operators shall be made available in the public domain and published on the website of the local body.

11. Waste Processing.—(1) Municipal Council Nerchowk, with approval of State Pollution Control Board, shall develop solid waste processing plants to utilise daily generated biodegradable/wet waste so as to reduce the quantity going to sanitary landfill.

(2) The following processing methods shall be promoted, in accordance with SWM Rules, 2026 :—

- Composting: Windrow composting plant, vermicomposting plant
- Bio-methanation: Bio-gas plants, Compressed Bio-Gas (CBG) plants
- Material Recovery Facilities (MRF): For dry waste segregation, sorting and channelisation.
- Waste-to-Energy: Incineration (for non-recyclable, non-biodegradable waste with calorific value > 1500 kcal/kg), RDF plants.
- Co-processing: Sending non-biodegradable dry waste as RDF to nearby cement factories.

(3) Decentralised composting and community-level bio-gas generation shall be promoted actively, including home composting and horticulture waste processing within parks and gardens.

(4) All RDF/SCF plants shall register and report availability of RDF on the centralised online portal on a monthly basis.

(5) RDF or Segregated Combustible Fraction supplied to Waste-to-Energy plants shall have a minimum calorific value of 1500 Kcal/kg.

12. Waste Disposal.—(1) Municipal Council Nerchowk shall ensure that only the following categories of waste go to the sanitary landfill: non-usable, non-recyclable, non-biodegradable, non-combustible, non-energy recoverable dry waste; non-reactive inert waste; pre-processing rejects; and residues from waste processing facilities. No wet waste or construction and demolition waste shall be disposed in the sanitary landfill.

(2) Sanitary landfills shall meet the specifications given in Schedule-II of SWM Rules, 2026.

(3) A Sanitary Landfill user fee shall be levied for unsegregated waste, recyclable or energy recoverable waste, unprocessed biodegradable waste or C&D waste sent to the sanitary landfill. The user fee for such waste shall be higher than the collection, transportation and waste processing costs, as per SWM Rules, 2026.

(4) Municipal Council Nerchowk shall investigate all old open dump sites for potential of bio-mining and bio-remediation and take necessary actions.

(5) Open dumping shall be completely phased out in accordance with the timeline prescribed in Schedule-I of SWM Rules, 2026.

(6) The operator of the Sanitary Landfill shall register under SWM Rules, 2026 on the centralised portal and file annual returns by 30th June every year.

CHAPTER-V
MONITORING BY WARD SANITATION COMMITTEE

13. Constitution of Ward Sanitation Committee.—A Ward Sanitation Committee (WSC) shall be constituted in each ward of the Municipal Council Nerchowk. The WSC shall have 11 to 15 members comprising :—

- Ward member (Elected Representative)
- Sanitary Inspector/Supervisor

- Tax collector or designated officer of the ULB for each ward
- Representatives of Resident Welfare Associations (RWAs)
- Representatives from slum sanitation committees
- Representatives of Community Based Organisations (SHGs, youth clubs, etc.)
- Local leaders and senior citizens.

The Ward Sanitation Committee shall oversee all sanitation activities in the ward and shall act as the first point of grievance redressal on sanitation issues.

14. Functions of Ward Sanitation Committee :

- Oversee sanitation and cleanliness activities in the ward
- Act as a grievance redressal point on sanitation issues at ward level
- Impose fines on offenders as per these Bye-Laws, and also have the power to waive penalties in appropriate cases.
- Promote home composting, bio-gas generation and decentralised processing of waste at community level.
- Issue written warnings to offenders. After two warnings, penalty shall be collected as per these Bye-Laws.
- Monitor the door-to-door collection services, proper functioning of secondary storage bins and report deficiencies to the ULB.

CHAPTER-VI
RESPONSIBILITIES OF STAKEHOLDERS

15. Responsibilities of Waste Generators :

- Segregate and store waste in FOUR separate streams at source — wet waste, dry waste, sanitary waste and special care waste—and hand over to authorised waste collectors as per ULB directions.
- Not throw, burn or bury solid waste on streets, open public spaces, drains or water bodies.
- Not let dirty water, mud, night soil, cow dung, urine or polluted water accumulate in own compound or flow on common streets.
- Securely wrap used sanitary waste in pouches provided by manufacturers or in suitable biodegradable wrapping material, and place in the sanitary waste bin.
- Dispose of recyclable waste to authorised waste pickers or collectors designated by the ULB.
- Pay user fees as specified in these Bye-Laws
- Not throw or burn dead animals or their remains in any public place
- Comply with directions of the Ward Sanitation Committee and the ULB.

16. Responsibilities of Bulk Waste Generators :

- Register on the centralised online portal of the local body
- Set up and operate wet waste processing facility of adequate capacity or procure EBWGR certificates from the local body.
- Hand over dry waste, sanitary waste and special care waste to the local body or authorised agency.
- Submit annual returns by 30th June every year on the centralised online portal
- Ensure that solid waste is not littered during transportation
- Pay EBWGR certificate costs as determined by CPCB guidelines.

17. Responsibilities of Municipal Council Nerchowk :

- Register on the centralised online portal and comply with all reporting requirements under SWM Rules, 2026.
- Ensure daily, year-round cleaning of all common roads, public places, temporary settlements, slums, markets, parks, gardens, tourist spots and cemeteries within its territorial area.
- Provide and maintain suitable colour-coded community bins on public roads or other public spaces.
- Ensure collection, transportation and processing of solid waste in an environmentally sound manner in accordance with guidelines of CPCB and MoHUA.
- Generate EBWGR certificates for procurement by bulk waste generators after waste is delivered to registered processing facilities.
- Designate one Ward Officer in every ward to supervise sanitation activities, waste containers, public toilets, transfer stations and disposal facilities.
- Facilitate construction, operation and maintenance of solid waste processing facilities, adopting suitable technology and guidelines issued by MoHUA/CPCB.
- Conduct regular Information, Education and Communication (IEC) campaigns on minimal waste generation, segregation, reuse, and user fee payment.
- Replace chemical fertilizers with compost in all parks and gardens within two years of notification.
- Ensure all workers handling solid waste are provided with personal protective equipment — uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks.

- Promote formalisation of informal waste sector and integration of waste pickers into the formal SWM system with identity cards and priority.
- File quarterly and annual returns as required under SWM Rules, 2026.
- In case of accident at any solid waste facility, the officer-in-charge shall report to the Municipal Council Nerchowk immediately.

CHAPTER-VII
PROSECUTION & PENALTIES

18. Prosecution.—(1) Prosecution may be made for violation of these Bye-Laws under :—

- Solid Waste Management Rules, 2026 (S.O. 388 (E), dated 27th January, 2026)
- Himachal Pradesh Municipal Act, 1994
- Environment (Protection) Act, 1986.

(2) Prosecution may also be initiated against officials or workers responsible for implementing services under these Bye-Laws if they fail to perform their tasks or delay implementation.

(3) Whosoever contravenes these Bye-Laws shall, in addition to penalties mentioned herein, be liable for disconnection of water supply, electricity and other civic amenities. The Executive Officer of the Municipal Council Nerchowk may request the competent authorities to withdraw any other service granted in favour of the offending institution, commercial establishment or person.

19. Schedule of Penalties.—Fixed penalties for violation of these Bye-Laws are as follows:

Sl. No.	Offence	Penalty (Municipal Council Nerchowk)
1.	Littering by residents of residential colony	Rs. 500 per day
2.	Open dumping by shopkeepers	Rs. 1,000 per day
3.	Littering/open dumping by restaurant owners	Rs. 2,000 per day
4.	Littering/open dumping by hotel owners	Rs. 2,000 per day
5.	Littering/open dumping by industries	Rs. 5,000 per day
6.	Street vendors (fast food, chat, ice cream, juice corners etc.)	Rs. 250 per day
7.	Open defecation/urination in public place	Rs. 500 per offence
8.	Disposal of dung in open/public space	Rs. 2,000 per day
9.	Disposal of C&D waste in open space/roadside/public place by resident	Rs. 2,000 per day
10.	Littering of dung, C&D waste on road while transporting by private vehicle/tractor	Rs. 2,000 per day
11.	Disposal of waste water from house in non-authorised place	Rs. 2,000 per day

12.	Disposal of sewer in non-authorised place	Rs. 5,000 per day
13.	Not keeping closed dustbins in adequate number by commercial establishments	Rs. 5,000 per day
14.	Spilling of oil, dust, water or other material by roadside mechanics	Rs. 1,000 per day
15.	Disposal of skin, feather, blood, flesh or any other animal material by shopkeeper	Rs. 2,000 per day
16.	Littering by pet animals (dogs, cow, etc.) due to owner negligence	Rs. 1,000 per day
17.	Littering/disposal of waste at marriage halls, community places, exhibition halls, mela grounds	Rs. 5,000 per day
18.	Encroachment of road by dhabas or shops and disposing waste on roadside/open space	Rs. 1,000 per day
19.	Encroachment by fruit/vegetable local vendors and disposing waste on roadside/open space	Rs. 250 per day
20.	Encroachment by hair-cutting salons and disposing waste on roadside/open space	Rs. 250 per day
21.	Encroachment and disposal of C&D waste in open space by businessmen/shopkeepers	Rs. 5,000 per day
22.	Disposal of waste by private nursing homes/hospitals/ clinics/dispensaries on roadside/open space	Rs. 5,000 per day
23a.	Non-segregation of waste at source — Residents (1st offence)	Rs. 250
23b.	Non-segregation of waste at source — Residents (2nd & subsequent offences in a month)	Rs. 500
24a.	Non-segregation of waste at source — Shopkeepers (1st offence)	Rs. 500
24b.	Non-segregation of waste at source — Shopkeepers (2nd & subsequent offences in a month)	Rs. 1,000
25a.	Non-segregation of waste at source — Restaurant owners (1st offence)	Rs. 1,000
25b.	Non-segregation of waste at source — Restaurant owners (2nd & subsequent offences)	Rs. 2,000
26a.	Non-segregation of waste at source — Hotel owners (1st offence)	Rs. 1,500
26b.	Non-segregation of waste at source — Hotel owners (2nd & subsequent offences)	Rs. 2,500
27a.	Non-segregation of waste at source — Industrial establishments (1st offence)	Rs. 3,000
27b.	Non-segregation of waste at source — Industrial establishments (2nd & subsequent offences)	Rs. 5,000
28a.	Non-segregation of waste at source — Sweet/snack/ fast-food vendors (1st offence)	Rs. 250
28b.	Non-segregation of waste at source — Sweet/snack/ fast-food vendors (2nd & subsequent)	Rs. 500

29.	Failure of Bulk Waste Generator to register on centralised online portal	Rs. 5,000 per month of default
30.	Failure of Bulk Waste Generator to file annual returns by 30th June	Rs. 2,000 per month of delay
31.	Mixing of sanitary waste or special care waste in general waste stream	Rs. 500 per offence (residents); Rs. 2,000 per offence (commercial).

NOTE.—Penalties at Sl. No. 29–31 are new additions under these Bye-Laws to alignwith obligations created by SWM Rules, 2026, including mandatory online portal registration for Bulk Waste Generators and prohibition on mixing sanitary waste/special care waste streams.

CHAPTER-VIII
REPEAL AND SAVINGS

20. Repeal.—(1) Upon these Bye-Laws coming into force, the Door-to-Door Garbage Collection and Disposal Bye-Laws, 2018 of this Municipal Council Nerchowk, and any other rules, Bye-Laws or policies with regard to this matter adopted by the ULB, shall be repealed and shall be considered disaffirmed.

(2) Any work done or scheme implemented under the previous Bye-Laws shall not be invalidated unless it is directly contrary to the provisions of these Bye-Laws.

21. Power to Amend.—The Municipal Council Nerchowk may, from time to time, amend these Bye-Laws to bring them in conformity with any amendment to the Solid Waste Management Rules or directions of the Central Government, State Government, CPCB or National Green Tribunal.

ANNEXURE
SUMMARY OF CHANGES FROM 2018 TO 2026 BYE-LAWS

The following table highlights the principal changes made to these Bye-Laws to align with the Solid Waste Management Rules, 2026 :—

Provision	Bye-Laws 2018 (SWM Rules, 2016)	Bye-Laws 2026 (SWM Rules, 2026)	Legal Basis
Segregation Streams	3 streams: Biodegradable, Non-biodegradable, Domestic Hazardous Waste	4 streams: Wet Waste, Dry Waste, Sanitary Waste, Special Care Waste	Rule 5(b) SWM 2026
Domestic Hazardous Waste	Separate stream with red bin	Renamed 'Special Care Waste'; managed through designated deposition centres	Rule 3(zx) SWM 2026
Colour Coding	Green, Blue, Red	Green (wet), Blue (dry), Red (sanitary), Black (special care)	Rule 8(h)(iv) SWM 2026
Bulk Waste Generator Threshold	Average waste generation > 100 kg/day	100 kg/day OR floor area ≥ 20,000 sq.m. OR water consumption ≥ 40,000 lpd	Rule 3(i) SWM 2026
Bulk Waste Generator Obligation	Segregate and hand over to ULB	EBWGR — must register online, set up decentralised wet waste processing or procure	Rule 6 SWM 2026

		EBWGR certificates, file annual returns by 30th June	
Online Portal	Not required	Mandatory registration for local bodies, bulk waste generators, facility operators, concessionaires	Rules 6, 7, 8, 10 SWM 2026
Annual Returns	Not specified	Annual returns by 30 June; quarterly returns by 15th of first month of next quarter for facility operators	Rules 7, 8 SWM 2026
GPS Tracking	Not specified	Mandatory for collection/ transport fleet in ULBs with population > 50,000	Rule 8(h)(ix) SWM 2026
Sanitary Waste	Included in dry/non-biodegradable stream	Separate stream (red bin); must be handed to registered incinerator/CBMWTF/processor	Rule 3(zp) SWM 2026
Disposal Reference	Schedule I of SWM Rules 2016	Schedule-II of SWM Rules, 2026	Rule 3(q) SWM 2026
C&D Waste Rules	C&D Waste Management Rules, 2016	Environment (Construction and Demolition) Waste Management Rules, 2025	Rule 5(d) SWM 2026
Tipping Fee	Not specified	Sanitary Landfill user fee mandated for unsegregated or unprocessed waste	Rule 12(3-6) SWM 2026
Environment Audit	Not specified	State PCB or Registered Environment Auditor shall undertake audit of sanitary landfill operations	Rule 12(7) SWM 2026
Waste Hierarchy	Not specified	Mandatory: Prevention > Reduction > Reuse >Recycling > Recovery > Disposal	Rule 3(zzi) SWM 2026

Sd/-
Executive Officer,
Municipal Council Nerchowk,
Himachal Pradesh.

RURAL DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 13th November, 2026

No. SMS-1-2/2026-27-RDD-VBGRAMG-18991-19219.—Whereas, the Parliament has enacted the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) Act, 2025 (hereinafter referred to as the "VBGRAMG Act"), providing for formulation and implementation of the Viksit Bharat Gram Ajeevika and Rural Management Guarantee (VBGRAMG) Scheme and matters connected therewith;

And whereas, the provisions of the VBGRAMG Act have come into force with effect from 1st July, 2026, by virtue of Notification No. 2292, dated 11th May, 2026 issued by the Government of India and, in terms of Section 37 of the VBGRAMG Act, the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA) stands repealed with effect from 1st July, 2026;

And whereas, Scheme Personnel namely Gram Rozgar Sewaks, Computer Operators, Junior Accountants and other scheme staff engaged under the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 have been transitioned to the Viksit Bharat - Guarantee for Rozgar and Ajeevika Mission (Gramin)Act, 2025 *vide* order No. SMS-1-2/2026-27-RDD-VBGRAMG-7022-A, dated 27-06-2026 (as amended) and all notifications/policies/instructions/ orders/letters issued under the repealed MGNREGA governing engagement of Scheme personnel, which were co-terminus with the MGNREGA, have ceased to have effect;

And whereas, the draft rules containing the detailed terms and conditions governing the service conditions of the aforesaid Scheme Personnel are under consideration of the State Government and the exercise is expected to take time;

And whereas, there is an urgent need to formulate transitional provisions for certain administrative matters relating to the Scheme Personnel for smooth functioning of the scheme in the interim;

Now, therefore, in exercise of the powers conferred by Section 21 read with Section 37(3) of the VBGRAMG Act, 2025, and all other powers enabling it in this behalf, the following transitional provisions are made for the smooth functioning of VB-G RAM G Scheme:

1. Scheme Establishment.—(1) 1205 positions of Gram Rozgar Sewaks (VB-G RAM G) are sanctioned under the VB-G RAM G Scheme at Block level as per Annexure-I.

(2) 123positions of Computer Operators (VB-G RAM G) are sanctioned under the VB-G RAM G Scheme at RDD State H.Q/District level/Block level as per Annexure-II.

(3) 23 positions of Junior Accountant (VB-G RAM G) are sanctioned for Development Blocks as per Annexure-III.

(4) Other Scheme Personnel as notified by the Commissioner VB-G RAM G at RDD State H.Q/District level/Block level.

2. Posting.—(1) The Commissioner (VB-GRAM G) may post any Scheme Personnel in accordance with the provisions of this order for efficient implementation of the Scheme.

(2) In case of Gram Rozgar Sewaks, the Block Programme Coordinator will arrange group of three Panchayats into a circle with a designated headquarters. In case one or two Panchayats remains, after framing group of three Panchayats, the same may be associated with adjoining nearby group(s).

3. Transfer.—(1) The Scheme Personnel shall be liable to be transferred within the administrative areas as specified below :

Gram Rozgar Sewaks	Within the District
Computer Operators	Within the State
Junior Accountants	Within the State

(2) Scheme Personnel shall be liable to be transferred by the Commissioner (VB-GRAM G) on the following grounds:

(a) in the interest of the Scheme;
(b) on mutual consent basis;
(c) against vacant positions on administrative grounds;
(d) on ground of marriage in case of female subject to the availability of vacancy in the office to which she offers her choice; and
(e) on medical grounds on production of Medical Certificate issued by the Medical Officer subject to the availability of vacancy.

(3) In case of Gram Rozgar Sewaks, Commissioner (VB-GRAM G) shall be the competent authority to effect the transfers and the Block Programme Coordinator shall be competent to re-assign the circles and deploy the Gram Rozgar Sewaks.

4. Joining time.—A Scheme Personnel transferred under these provisions shall be entitled to joining time of five (5) days.No joining time shall ordinarily be admissible in cases of transfer on personal request or mutual consent.

5. Discipline.—Every Scheme Personnel shall maintain absolute integrity, devotion to duty and discipline during the period of engagement. Scheme Personnel shall be liable for disciplinary action on ground of misconduct.

6. Conflict of Interest.—No Scheme Personnel shall, either himself or through his family, knowingly acquire, directly or indirectly, any personal share or interest in any contract or employment with, by or on behalf of a Development Block or a Panchayat.

7. Disciplinary & Appellate Authority.—The Disciplinary & Appellate Authority in respect of each category of Scheme Personnel shall be the authority specified below :—

Category of Scheme Personnel	Disciplinary Authority	Appellate Authority
Gram Rozgar Sewak	Block Programme Coordinator	District Programme Coordinator
Computer Operator	Head of Office	Next higher authority to disciplinary authority
Junior Accountant	Block Programme Coordinator	District Programme Coordinator
Any other Scheme Personnel	Head of Office	Next higher authority to disciplinary authority

8. Misconduct.—Without prejudice to the generality of the expression "misconduct", the following shall constitute misconduct—

(a) wilful in subordination;
(b) habitual negligence;
(c) unauthorised absence from duty;
(d) dereliction of duty;
(e) corruption or misappropriation of Scheme or Government funds;
(f) misuse of Government property;
(g) acts of moral turpitude or conflict of interest;
(h) involvement in sexual harassment at workplace;

(i) involvement in any criminal offences;
(j) breach of confidentiality; and
(k) violation of lawful orders.

9. Penalties.—The Disciplinary Authority may impose any one or more of the following penalties for misconduct, —

(a) censure;
(b) recovery of pecuniary loss caused to the Scheme or the Government;
(c) withholding of honorarium; or
(d) disengagement of Scheme Personnel.

10. Procedure.—No penalty shall be imposed unless the Scheme Personnel concerned has been informed in writing of the allegations alongwith supporting evidence thereof and afforded a reasonable opportunity to submit an explanation. Where the allegations are disputed, an inquiry appropriate to the nature of the allegations shall be conducted. Every order imposing a penalty shall be a reasoned order.

11. Appeal.—Any person aggrieved by an order of the Disciplinary Authority may prefer an appeal before the Appellate Authority specified in Paragraph 7 above, within 30 days of receipt of order of the Disciplinary Authority.

12. Pending disciplinary proceedings.—All disciplinary proceedings pending on the date of commencement of this order shall continue from the stage at which they stand, and any action lawfully taken therein shall remain valid. Further proceedings shall be conducted in accordance with the provisions of this order.

13. Leave.—(1) Scheme Personnel shall be entitled to 12 days of casual leave and 2 restricted holidays per calendar year, 10 days medical leave on production of medical certificate, 180 days of maternity leave (for female Scheme Personnel) and such other leave as may be specified by the Commissioner (VB-GRAM G) from time to time. Leave shall not be claimed as a matter of right.

(2) The Head of Office shall be the leave sanctioning authority

(3) No earned leave or leave of any other kind except that specifically mentioned herein in respect of the Scheme Personnel shall be admissible.

(4) The unavailed casual leave can be accumulated upto the calendar year and will not be carried forward for the next calender year.

14. Allowances.—(1) TA/DA and Hotel/Accommodation reimbursement charges for Metro city/other places outside state shall be payable to the Scheme Personnel at the rates notified by the Commissioner (VBGRAMG) and payable from the Scheme Funds.

(2) No medical reimbursement facility or LTC facility shall be admissible to the Scheme Personnel.

15. Cessation of engagement.—(1) A Scheme Personnel may resign by giving one month's notice to the Disciplinary Authority. Provided that the authority may, for reasons to be recorded in writing, accept a shorter notice.

(2) Engagement shall automatically ceaseon attaining the age of fifty-eight years or closure of the Scheme, whichever is earlier.

Sd/-
(C. PAULRASU, IAS),
Secretary (Rural Development).

Annexure-I

Sl.No.	Name of District	Name of Block	No. of sanctioned position of Gram Rozgar Sewak (VB-G RAM G)
1.	**Bilaspur**	1. Sadar	16
		2. Jhandutta	14
		3. Ghumarwin	20
		4. Shri Naina Devi Ji at Swarghaat	09
		Total	**59**
2.	**Chamba**	1. Mehla	16
		2. Chamba	15
		3. Tissa	18
		4. Salooni	15
		5. Bhatiyat	23
		6. Bharmour	10
		7. Pangi	06
		Total	**103**
3.	**Hamirpur**	1. Sujanpur Tihra	07
		2. Bhijari	17
		3. Naudan	20
		4. Bhoranj	13
		5. Hamirpur	10
		6. Bamson	15
		Total	**82**
4.	**Kangra**	1. Nagrota Surian	18
		2. Indora	18
		3. Nurpur	17
		4. Fatehpur	18
		5. Pragpur	21
		6. Dehra	20
		7. Bhawarna	10
		8. Panchrukhi	10
		9. Lambagaon	17
		10. Baijnath	15
		11. Kangra	15
		12. Nagrota Bagwan	11
		13. Badoh	07
		14. Rait	20
		15. Sullah	16
		16. Dharamshala	09

		17.	Palampur	12
		18.	Surani	17
			Total	**271**
5.	**Kinnaur**	1.	Pooh	09
		2.	Kalpa at R/Peo	08
		3.	Nichar	07
			Total	**24**
6.	**Kullu**	1.	Kullu	09
		2.	Bhunter	16
		3.	Anni	12
		4.	Banjar	13
		5.	Nirmand	11
		6.	Naggar	17
			Total	**78**
7.	**L& S**	1.	Lahaul (Keylong)	11
		2.	Spiti at Kaza	04
			Total	**15**
8.	**Mandi**	1.	Chauntra	14
		2.	Balh	15
		3.	Karsog	11
		4.	Churag	09
		5.	Dharampur	18
		6.	Darang at Padhar	15
		7.	Gopalpur	17
		8.	Sundarnagar	10
		9.	Dhanotu	11
		10.	Nihri	07
		11.	Sadar Mandi	18
		12.	Gohar	13
		13.	Seraj	12
		14.	Bali Choki	17
			Total	**187**
9.	**Shimla**	1.	Mashobra	10
		2.	Basantpur	08
		3.	Chopal	16
		4.	Chohara	11
		5.	Rohru	12
		6.	Jubbal	08
		7.	Kotkhai	09
		8.	Theog	20
		9.	Rampur	12
		10.	Nankhari	06
		11.	Narkanda	09
		12.	Kupvi	05
		13.	Tutu	11
			Total	**137**
10.	**Sirmaur**	1.	Pachaad	11
		2.	Rajgarh	11
		3.	Nahan	09
		4.	Sangrah	13

		5.	Shillai	12
		6.	Paonta Sahib	16
		7.	Tilordhar	08
		8.	Dadhau	07
			Total	**87**
11.	**Solan**	1.	Solan	12
		2.	Nalagarh	25
		3.	Kunihar	19
		4.	Dharampur	08
		5.	Patta new (Block)	08
		6.	Kandaghat	09
			Total	**81**
12.	**Una**	1.	Una	21
		2.	Amb	18
		3.	Gagret	13
		4.	Bangana	15
		5.	Haroli	14
			Total	**81**
			G. Total	**1205**

Annexure-II

Sl.No.	Place	No. of sanctioned position of Computer Operator (VB-G RAM G)
1.	RDD State H.Q.	05
2.	Districts	12
3.	Development Blocks	106

Sl.No.	Name of District	Name of Block		No. of sanctioned position of Computer Operator (VB-G RAM G)
1.	**Bilaspur**	1.	Sadar	01
		2.	Jhandutta	01
		3.	Ghumarwin	01
		4.	Shri Naina Devi Ji at Swarghat	01
			Total	**04**
2.	**Chamba**	1.	Mehla	01
		2.	Chamba	01
		3.	Tissa	02
		4.	Salooni	02
		5.	Bhatiyat	02
		6.	Bharmour	01
		7.	Pangi	01
			Total	**10**
3.	**Hamirpur**	1.	Sujanpur Tihra	01
		2.	Bhijari	01
		3.	Naudan	01

		4.	Bhoranj	01
		5.	Hamirpur	01
		6.	Bamson	01
			Total	**06**
4.	**Kangra**	1.	Nagrota Surian	01
		2.	Indora	01
		3.	Nurpur	01
		4.	Fatehpur	01
		5.	Pragpur	02
		6.	Dehra	01
		7.	Bhawarna	01
		8.	Panchrukhi	02
		9.	Lambagaon	01
		10.	Baijnath	01
		11.	Kangra	02
		12.	Nagrota Bagwan	02
		13.	Badoh	01
		14.	Rait	02
		15.	Sullah	01
		16.	Dharamshala	01
		17.	Palampur	01
		18.	Surani	01
			Total	**23**
5.	**Kinnaur**	1.	Pooh	01
		2.	Kalpa at R/Peo	01
		3.	Nichar	01
			Total	**03**
6.	**Kullu**	1.	Kullu	01
		2.	Bhunter	01
		3.	Anni	01
		4.	Banjar	01
		5.	Nirmand	01
		6.	Naggar	01
			Total	**06**
7.	**L& S**	1.	Lahaul (Keylong)	01
		2.	Spiti at Kaza	01
			Total	**02**
8.	**Mandi**	1.	Chauntra	01
		2.	Balh	02
		3.	Karsog	02
		4.	Churag	01
		5.	Dharampur	01
		6.	Darang at Padhar	01
		7.	Gopalpur	01
		8.	Sundarnagar	02
		9.	Dhanotu	01
		10.	Nihri	01
		11.	Sadar Mandi	02
		12.	Gohar	01
		13.	Seraj	02

		14. Bali Choki	01
		Total	**19**
9.	**Shimla**	1. Mashobra	01
		2. Basantpur	01
		3. Chopal	01
		4. Chohara	01
		5. Rohru	01
		6. Jubbal	01
		7. Kotkhai	02
		8. Theog	01
		9. Rampur	01
		10. Nankhari	01
		11. Narkanda	01
		12. Kupvi	01
		13. Tutu	01
		Total	**14**
10.	**Sirmaur**	1. Pachaad	01
		2. Rajgarh	01
		3. Nahan	01
		4. Sangrah	01
		5. Shillai	01
		6. Paonta Sahib	01
		7. Trilordhar	01
		8. Dadahu	01
		Total	**08**
11.	**Solan**	1. Solan	01
		2. Nalagarh	01
		3. Kunihar	01
		4. Dharampur	01
		5. Patta new (Block)	01
		6. Kandaghat	01
		Total	**06**
12.	**Una**	1. Una	01
		2. Amb	01
		3. Gagret	01
		4. Bangana	01
		5. Haroli	01
		Total	**05**
		G. Total	**106**

Annexure-III

Sl.No.	Name of District	Name of Block	No. of sanctioned position of Junior Accountant (VB-G RAM G)
1.	**Chamba**	Chamba	01
		Mehla	01
		Pangi	01
		Tissa	01
2.	**Hamirpur**	Bamson	01

3.	**Kangra**	Lambagaon	01
		Panchrukhi	01
		Indora	01
		Nagrota Surain	01
		Dharamshala	01
		Nurpur	01
		Bhawarna	01
		Kangra	01
3.	**Mandi**	Dharampur	01
		Drang	01
		Chauntra	01
		Balh	01
		Karsog	01
		Sundernagar	01
		Seraj	01
		Sadar Mandi	01
4.	**Sirmaur**	Nahan	01
		Paonta Sahib	01
		G. Total	**23**

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 26th August, 2026

No. 1-6/2024-3477.—Sanction is hereby accorded to the grant of **twenty (20) days** earned leave *w.e.f.* **7th to 26th September, 2026** with permission to avail prefix/suffix *i.e.* Sundays falling on 6th and 27th September, 2026 in favour of **Sh. Rajinder Singh Verma, Additional Advocate General** of this department.

Certified that **Sh. Rajinder Singh Verma, Additional Advocate General** would have continued to officiate but for his proceeding on twenty (20) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Rajinder Singh Verma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 7th September, 2026

No. 1-30/2023-Loose-360.—Pursuant to the Government of Himachal Pradesh, Finance (Regulation) Department's letter No. Fin(C)A (3)-1/2008, dated 22nd January, 2018, *ex-post-facto*

sanction is hereby accorded to the grant of 180 days Maternity Leave *w.e.f.* 28th February, 2026 to 26th August, 2026 in favour of **Ms. Sharmila Patial, Additional Advocate General** of this department.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 31st July, 2026

No. 1-12/2023-3080.—Ex-post facto sanction is hereby accorded to the grant of **three (03) days** earned leave *w.e.f.* **28th to 30th July, 2026** in favour of **Sh. Rakesh Dhaulta, Additional Advocate General** of this department.

Certified that **Sh. Rakesh Dhaulta, Additional Advocate General** would have continued to officiate but for his proceeding on three (03) days earned leave and that, this period will count for continuation of his service.

Certified that **Sh. Rakesh Dhaulta, Additional Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 30th July, 2026

No. 1-53/2023-3052.—Sanction is hereby accorded to the grant of five (05) days earned leave *w.e.f.* **10th to 14th August, 2026** with permission to avail prefix/suffix *i.e.* Second Saturday, Sundays and Gazetted Holiday falling on 8th, 9th, 15th and 16th August, 2026 in favour of **Shri Pratush Sharma, Additional Advocate General** of this department.

Certified that **Shri Pratush Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on five (05) days earned leave and this period will count for continuation of his service.

Certified that **Shri Pratush Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 19th August, 2026

No. 1-31/2023-3363.—Sanction is hereby accorded to the grant of **four (04) days** earned leave *w.e.f.* **31st August to 3rd September, 2026** with permission to avail prefix/suffix *i.e*. Sunday and Gazetted Holiday falling on 30th August and 4th September, 2026 in favour of **Ms. Ranjana Patial, Deputy Advocate General** of this department.

Certified that **Ms. Ranjana Patial, Deputy Advocate General** would have continued to officiate but for her proceeding on four (04) days earned leave and that, this period will count for continuation of her service.

Certified that **Ms. Ranjana Patial, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 19th August, 2026

No. 1-14/2024-3361.—Sanction is hereby accorded to the grant of **four (04) days** earned leave *w.e.f.* **31st August to 3rd September, 2026** with permission to avail prefix/suffix *i.e.* Sunday and Gazetted Holiday falling on 30th August and 4th September, 2026 in favour of **Sh. Amandeep Sharma, Additional Advocate General** of this department.

Certified that **Shri Amandeep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on four (04) days earned leave and that, this period will count for continuation of his service.

Certified that **Shri Amandeep Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 26th August, 2026

No. 1-9/2024-3443.—Sanction is hereby accorded to the grant of **four (04) days** earned leave *w.e.f.* **31st August to 3rd September, 2026** with permission to avail prefix/suffix *i.e.* Sunday and Gazetted Holiday falling on 30th August and 4th September, 2026 in favour of **Sh. Rajpal Thakur, Additional Advocate General** of this department.

Certified that **Shri Rajpal Thakur, Additional Advocate General** would have continued to officiate but for his proceeding on four (04) days earned leave and that, this period will count for continuation of his service.

Certified that **Shri Rajpal Thakur, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

OFFICE ORDER

Shimla-171 001, the 2nd September, 2026

No. 1-8/99-II-3581.—Sanction is hereby accorded to the grant of **four (04) days** earned leave *w.e.f.* **2nd to 5th September, 2026** with permission to avail suffix *i.e.* Sunday falling on 6th September, 2026 in favour of **Shri Hari Prakash, Private Secretary** of this department.

Certified that **Shri Hari Prakash, Private Secretary** would have continued to officiate, but for his proceeding on four (04) days earned leave and that, this period of leave will count for earning his annual increment.

Certified that **Shri Hari Prakash, Private Secretary** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

OFFICE ORDER

Shimla-171 001, the 25th July, 2026

No. 1-8/99-II-2916.—Sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f.* **27th July to 1st August, 2026** with permission to avail prefix/suffix *i.e.* Sundays falling on 26th July and 2nd August, 2026 in favour of **Shri Hari Prakash, Private Secretary** of this department.

Certified that **Shri Hari Prakash, Private Secretary** would have continued to officiate, but for his proceeding on six (06) days earned leave and that, this period of leave will count for earning his annual increment.

Certified that **Shri Hari Prakash, Private Secretary** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

ADVOCATE GENERAL DEPARTMENT

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla-171 001, the 6th August, 2026

No. 1-36/2023-1374.—Sanction is hereby accorded to the grant of two (02) days earned leave for **6th and 7th August, 2026** with permission to avail suffix *i.e.* Second Saturday and Sunday falling on 8th and 9th August, 2026 in favour of **Shri Sumit Sharma, Deputy Advocate General** of this department.

Certified that **Shri Sumit Sharma, Deputy Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and that, this period will count for continuation of his service.

Certified that **Shri Sumit Sharma, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(RAMAKANT SHARMA)
Additional Advocate General.

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-2, the13th November, 2026

No.Agr.B-D(4)-5/2022-Loose.—In alignment with the State's vision to promote sustainable, chemical-free and eco-friendly farming practices, the Governor, Himachal Pradesh is pleased to declare Spiti-division of District Lahaul & Spiti (All 14 Gram Panchayats of Spiti Valley) as a **"Natural Farming Gram Panchayat(s)**" with immediate effect.

The Governor, Himachal Pradesh is further pleased to order that there will be complete restriction to import, sale, distribution and use of pesticides/chemical fertilizers in Agriculture/ Horticulture crops including animal/poultry feed to prevent the risk to human beings, animals and environment and all concerned Departments *i.e.* Agriculture, Horticulture, Animal Husbandry, Rural Development, Marketing Boards & State Agriculture and Horticulture Universities will take necessary action to support this initiative of the Government of Himachal Pradesh.

Sd/-
(C. PAULRASU),
Secretary (Agriculture).

REVENUE DEPARTMENT

NOTIFICATION

Shimla, the 18th September, 2026

No. Rev. C (A)9-2/2022.—In continuation to this department's Notification of even no. dated 1st November, 2025, the Governor Himachal Pradesh, in exercise of the powers conferred upon him under Section 12 of the Waqf (Amendment) Act, 2025 in Section 14 of the Principal Waqf Act, 1995, is pleased to nominate the following members from the Muslim community as members of the H.P. State Waqf Board with immediate effect :—

1. Sh. Jaan Mohammad s/o Sh. Jattu Deen, Village Bunn, P.O. Rangas, Tehsil Nadaun, District Hamirpur, 177 048, 88947 63379.

2. Sh. Liyakat Ali s/o Sh. Noor Ali, V.P.O. Saho, Tehsil & District Chamba

3. Sh. Sadik Khan, Village Gharoh, Tehsil Dharamshala, District Kangra

4. Sh. Tipu Khan s/o Sh. Bashir Mohammad, V.P.O. Rehan, Tehsil Fatehpur, District Kangra.

5. Sh. Sunny Khan, Village Kapoti, P.O. Taal, Tehsil & District Hamirpur, 94590-94950.

6. Sh. Yaseen Mohammed Batt s/o Sh. Ashokat Ali Batt, Village Dhakiyada, P.O. Bhanjradu, Tehsil Churah, District Chamba, 86792-86473.

7. Sh. Abdul Ghani s/o Late Sh. Miran Baksh, Mohala Sapri, Chamba town, Tehsil & District Chamba, 94180-38717.

8. Sh. Ghulam Mohammad Manku, Ward No-3, Jamsai, Tehsil Sarkaghat, District Mandi, 94182-80555.

9. Sh. Parvez Akhtar (Retd. Chief Engineer) s/o Sh. Rabb Ditta, House No. 162/8, P.O. Bhojpur, Tehsil Sundernagar, District Mandi.

10. Sh. Sabardeen s/o Late Sh. Reham Deen, House No. 14 Raura Sector 3, District Bilaspur, 98171-58000.

11. Joint/Additional Secretary dealing with waqf Matters, ex-officio

12. Dr. Kashmir Khan, V.P.O. Jahu, Tehsil Bhoranj, District Hamirpur, 94181-51362.

By order,

Sd/-
(KAMLESH KUMAR PANT),
Chief Secretary (Revenue).

Office of the Sub-Divisional Magistrate, Tehsil Jhandutta, Distt. Bilaspur (H.P.)

Ms. Tamanna Kumari (D.O.B. 15-10-2012, minor) through her father Sh. Anil Kumar s/o Sh. Sukh Dev, r/o Vill. Durghat, P.O. Jejwin, Sub-Tehsil Kalol, Distt. Bilaspur (H.P.)

. . *Applicant.*

Versus

General Public . . *Respondent.*

Sh. Anil Kumar s/o Sh. Sukh Dev, r/o Vill. Durghat, P.O. Jejwin, Sub-Tehsil Kalol, Distt. Bilaspur (H.P.) has submitted an application to the undersigned for correction the name of his daughter in Aadhar Card. He further submitted that the correct name of his daughter as per school certificate dated 24-09-2026, Birth certificate Registration No. 8, issued by the Registrar (Birth & Death) Gram Panchayat Jhandutta by Secretary G.P. Jhandutta, Block Jhandutta is spelled out as TAMANNA KUMARI. In this connection he supported his daughter's Birth Certificate, Certificate of Principal G.S.S.S Jejwin, Distt. Bilaspur (H.P.) mentioned above.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction the name as mentioned above may submit his/her objection in writing within (30) thirty days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on this 22nd day of October, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Tehsil Jhandutta, Distt. Bilaspur (H.P.).

In the Court of Sub-Divisional Magistrate, Jhandutta, Distt. Bilaspur (H.P.)

Rakesh Kumar (Father of Minor Son), s/o Sh. Pyare Lal, r/o Vill. Kothi, P.O. Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Rakesh Kumar (Father of Minor Son), s/o Sh. Pyare Lal, r/o Vill. Kothi, P.O. Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (H.P.) has submitted an application to the undersigned for correction of name of his son in Aadhar Card. He further submitted that his correct name as per Birth Certificate, Parivar Nakal, School Record and other relevant Record is LAKSHYA SHARMA. That in Aadhar Card, name of his Son was wrongly entered as Lakshay. In this connection he supported Birth Certificate, Parivar Nakal, Himachali Bonafide Certificate mentioned above.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction the name of his son as mentioned above may submit his objection in writing within (30) thirty days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on this 23rd day of October, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Tehsil Jhandutta, Distt. Bilaspur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
8064227 / 2026	नाम दुरुस्ती	21—10—2026	18—11—2026

श्री पृथी चन्द पुत्र वेली राम पुत्र जोधू, वासी गांव जोल कलां, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) . . वादी।

बनाम

आम जनता ..... प्रतिवादी।

प्रार्थना–पत्र नाम दुरुस्ती under section 37 (1) 1954 श्री पृथी चन्द पुत्र वेली राम पुत्र जोधू, वासी गांव जोल कलां, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना–पत्र नाम दुरुस्ती प्रार्थी श्री पृथी चन्द पुत्र वेली राम पुत्र जोधू, वासी गांव जोल कलां, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दायर किया है कि उसका नाम मोहाल जोल कलां के राजस्व अभिलेख में पृथी सिंह पुत्र वेली राम पुत्र जोधू दर्ज है, जबकि उसका सही नाम पृथी चन्द पुत्र वेली राम पुत्र जोधू है। लिहाजा इसे दुरुस्त करके पृथी चन्द पुत्र वेली राम पुत्र जोधू दर्ज किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 18–11–2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थी का नाम मोहाल जोल कलां के राजस्व अभिलेख में दुरुस्त करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 05–11–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

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In the Court of Sh. Raman Kumar Sharma, HPAS, Sub-Divisional Magistrate-cum-Marriage Officer, Fatehpur, Distt. Kangra (H.P.)

Sh. Brijeshwar Singh s/o Sh. Balkar Singh, Vill. Sujal P.O. & Sub-Tehsil Raja Ka Talab, Tehsil Fatehpur, Distt. Kangra (H.P.) Smt. Diksha Sharma, d/o Sh. Ajay Kumar, r/o Vill. Mand Manjawah, Tehsil Indora, Distt. Kangra (H.P.).

Versus

General Public

Application for the registration of marriage under Special Marriage Act, 1954 (Central Act) as amended by Marriage Law (Amendment Act 01, 49 of 2001) Sh. Brijeshwar Singh s/o Sh. Balkar Singh, Vill. Sujal, P.O. & Sub-Tehsil Raja Ka Talab, Tehsil Fatehpur & Smt. Diksha Sharma d/o Sh. Ajay Kumar, r/o Vill. Mand Manjawah, Tehsil Indora, Distt. Kangra (H.P.) have filed an application alongwith affidavits in this court under Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 15-08-2022 at Vill. Mand Manjawah, Tehsil Indora, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 16-11-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 15-10-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage officer-cum-
Sub-Divisional Magistrate,
Fatehpur, Distt. Kangra (H.P).

ब अदालत तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी, थुरल, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : दुरुस्ती नाम तारीख पेशी : 21–11–2026

श्रीमती रेखा देवी पत्नी अजीत सिंह, निवासी गांव भाटी लौहार पंगा, डाकघर साई, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ..... प्रार्थिया।

बनाम

आम जनता भाटी लौहार पंगा ..... प्रतिवादी।

विषय.––दरख्वास्त बाबत नाम की दुरुस्ती बारे।

इश्तहार मुश्त्री मुनादी।

श्रीमती रेखा देवी पत्नी अजीत सिंह, निवासी गांव भाटी लौहार पंगा, डाकघर साई, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना–पत्र मय शपथ पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसके पति का नाम आधार कार्ड व पंचायत अभिलेख में अजीत सिंह पुत्र भूप सिंह दर्ज है व उनका विख्यात सही नाम भी अजीत सिंह ही है। परन्तु राजस्व अभिलेख महाल भाटी लौहार पंगा, तहसील थुरल में उसके पति का नाम रसम चन्द पुत्र भूप सिंह चला आ रहा है। जोकि गलत है प्रार्थिया राजस्व अभिलेख महाल भाटी लौहार पंगा तहसील थुरल में सही नाम अजीत सिंह दर्ज करवाना चाहती है।

अतः इस मुस्त्री मुनादी चस्पांगी व इश्तहार अखबारी द्वारा सर्वसाधारण जनता व हितबद्ध व्यक्तियों को सूचित किया जाता है कि उक्त नाम को दुरुस्त करने बारे किसी भी व्यक्ति को कोई भी आपत्ति हो तो वह तारीख पेशी 21–11–2026 या इससे पूर्व अधोहस्ताक्षरी के समक्ष असालतन या वकालतन उपस्थित होकर दर्ज करवा सकता है। इसके पश्चात कोई भी आपत्ति या एतराज काबिले समायत नहीं होगा। तथा आवेदन पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

यह इश्तहार आज दिनांक 30–10–2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
थुरल, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवंम् सहायक समाहर्ता प्रथम श्रेणी, इन्दौरा, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 70941/तह0 / 2025 तारीख पेशी : 21–11–2026

शुभलता

बनाम

रामेश्वर सिंह आदि।

विषय.––प्रार्थना–पत्र तकसीम बाबत अराजी खाता नं0 12, खतौनी नं0 14 ता 15 खसरा नं0 118–119–120–64–130, कित्ता 5, रकबा तादादी 0–56–70 है0 मुताबिक जमाबन्दी साल 2022–23 वाक्या महाल व मौजा शेखुपुर, तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0)। मुताबिक सेक्शन 123 एच. पी.एल.आर.ए.।

1. श्री रामेश्वर सिंह, 2. रछपाल सिंह पुत्रान चरणजीत सिंह, 3. तरसेम सिंह पुत्र, 4. सुदेश कुमारी पुत्रीयां रविन्दर सिंह निवासीगण कन्दरोडी, तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0), 5. अरूण पठानियां, 6. रमन पठानियां पुत्रान व कनीका मन्हास पुत्री प्रेम लता, 7. कुसुम लता, 8. सुमन लता पुत्रीयां विशन सिंह, 9. राकेश सिंह पुत्र व 10. कान्ता देवी, 11. सुदेश देवी, 12. उजाला देवी, 13. रीता देवी पुत्रीयां विशना देवी समस्त निवासीगण डा0 तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0) . .प्रतिवादीगण।

उपरोक्त विषय से सम्बनधित प्रार्थना–पत्र तकसीम का अधोहस्ताक्षरी के पास विचारधीन है। जिसमें उपरोक्त वर्णित प्रतिवादीगण को समन जारी किए गए लेकिन उनकी तामिल साधारण तरीके से न हो पा रही है और न ही वह हाजिर हुए है और कोर्ट को विश्वास हो चुका है कि उक्त प्रतिवादीगणों की तामील साधारण तरीके से नही हो सकती है।

अतः सर्वसाधारण व उपरोक्त प्रतिवादीगण को सूचित किया जाता है कि वे उक्त विषय से सम्बन्धित मुकद्दमे की पैरवी करने के लिए असालतन या वकालतन दिनांक 21–11–2026 को प्रातः 12.30 बजे अदालत हजा में हाजिर होवें। गैरहाजिर रहने कि सूरत मे उनके खिलाफ एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17–10–2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक आयुक्त (राजस्व) एवं तहसीलदार,
इन्दौरा, जिला कांगड़ा (हि0प्र0)।

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ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकद्दमा नम्बर : 54 / 2026 तारीख मरजुआ : 12–10–2026

Sh. Jaspal Rana s/o Tek Chand Rana, r/o V.P.O. Vijay Nagar, Tehsil Vijay Nagar, Distt. Kapilvastu, State Lumbini, Nepal, Presently residing at Village Powari, P.O. Tangling, Tehsil Kalpa, Distt. Kinnaur, H.P.

बनाम

(1) आम जनता ग्राम पोवारी
(2) लोकल रजिस्ट्रार जन्म एवं मृत्यु पंजीकरण पोवारी।

विषय.–प्रार्थी के पुत्र का जन्म पंजीकरण ग्राम पंचायत पोवारी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवम मृत्यु पंजीकरण अधिनियम, 1969.

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Sh. Jaspal Rana s/o Tek Chand Rana ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन पत्र मय शपथ पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि उनके पुत्र श्री Deepak Kumar का जन्म दिनांक 03–03–2002 को गांव पोवारी में हुआ है तथा अज्ञानतावश प्रार्थी ने अपने पुत्र का

पंजीकरण ग्राम पंचायत के जन्म एवं मृत्यू पंजीकरण रजिस्ट्रर में दर्ज नहीं करवाया है, अब प्रार्थी उपरोक्त जन्म तिथि को ग्राम पंचायत के जन्म पंजीकरण रजिस्ट्रर में दर्ज करवाना चाहता है, इस बारे आदेश जारी करने का अनुरोध किया है।

अतः आम जनता ग्राम पंचायत पोवारी, तहसील कल्पा, जिला किन्नौर को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Sh. Jaspal Rana s/o Tek Chand Rana के पुत्र श्री Deepak Kumar जिनका जन्म दिनांक 03–03–2002 को हुआ है का पंजीकरण ग्राम पंचायत पोवारी के जन्म पंजीकरण रजिस्ट्रर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 24–11–2026 या इस इश्तहार के प्रकाशन के एक माह से पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर / एतराज जेरे समायत न होगा तथा प्रार्थी के पुत्र के जन्म पंजीकरण के आदेश जारी कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार / पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जाएंगे ।

आज दिनांक 24–10–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0प्र0)।

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ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकद्दमा नम्बर : 47 / 2026 तारीख मरजुआ : 04–10–2026

Smt. Sita Devi w/o Sh. Mahender Kumar, r/o Village Khagal, Chaurjari Munsipality, Ward No. 6, District Rukum, State Karnali, Nepal Presently residing at Village Ralli (mebar), Tehsil Kalpa, Distt. Kinnaur, H.P.

बनाम

(1) आम जनता ग्राम मेबर (रल्ली)
(2) लोकल रजिस्ट्रार जन्म एवं मृत्यु पंजीकरण मेबर (रल्ली)

विषय.–प्रार्थिया के पुत्र का जन्म पंजीकरण ग्राम पंचायत मेबर (रल्ली) के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवम मृत्यु पंजीकरण अधिनियम, 1969.

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Mrs. Sita Devi w/o Sh. Mahender Kumar ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन पत्र मय शपथ पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि उनके पुत्र श्री Master Samrat का जन्म दिनांक 15–03–2012 को गांव मेबर (रल्ली) में हुआ है तथा अज्ञानतावश प्रार्थिया ने उनके पुत्र का पंजीकरण ग्राम पंचायत के जन्म एवं मृत्यु पंजीकरण रजिस्ट्रर में दर्ज नहीं करवाया है, अब प्रार्थिया उपरोक्त जन्म तिथि को ग्राम पंचायत के जन्म पंजीकरण रजिस्ट्रर में दर्ज करवाना चाहती है, इस बारे आदेश जारी करने का अनुरोध किया है।

अतः आम जनता ग्राम पंचायत मेबर (रल्ली), तहसील कल्पा, जिला किन्नौर को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Mrs. Sita Devi w/o Sh. Mahender Kumar के पुत्र श्री Master Samrat जिनका जन्म दिनांक 15–03–2012 को हुआ है का पंजीकरण ग्राम पंचायत मेबर (रल्ली) के जन्म पंजीकरण रजिस्ट्रर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 24–11–2026 या इस इश्तहार के प्रकाशन के एक माह से पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई

भी उजर / एतराज जेरे समायत न होगा तथा प्रार्थी के पुत्र के जन्म पंजीकरण के आदेश जारी कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार / पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जाएंगे।

आज दिनांक 24–10–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0प्र0)।

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अज न्यायालय सहायक समाहर्ता प्रथम श्रेणी, तहसील कोटली, जिला मण्डी (हि0प्र0)

मिसल नं0 : 712078 / 2026 तारीख मरजुआ : 27–06–2026 आगामी तारीख : 22–11–2026

श्रीमती कृष्णा देवी विधवा श्री मनी राम, निवासी रोपामटयाल, डा0 कोट, तहसील कोटली, जिला मण्डी (हि0प्र0) .. प्रार्थिया।

बनाम

आम जनता .. प्रत्यार्थी।

विषय :– प्रार्थना–पत्र दुरुस्ती राजस्व अभिलेख दर्ज करने बारे इश्तहार।

श्रीमती कृष्णा देवी विधवा श्री मनी राम, निवासी रोपामटयाल, डा0 कोट, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि प्रार्थिया के पति का नाम अन्य दस्तावेजों में मनी राम है जोकि सही है परन्तु राजस्व अभिलेख के महाल ध्वानसरी / 9 में माना उर्फ मनी राम है जोकि गलत दर्ज हुआ है। इसलिए प्रार्थिया के पति का नाम महाल / 9 में मनी राम दर्ज किया जाये।

प्रार्थना–पत्र में नाम दुरुस्ती राजस्व अभिलेख में प्रार्थिया ने आम जनता को प्रतिवादी बनाया है। आम जनता को बजरिया समन तामिल नहीं करवाया जा सकता। अतः आम जनता को इश्तहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया के पति का नाम माना उर्फ मनी राम के स्थान पर मनी राम राजस्व अभिलेख के महाल ध्वानसरी / 9 में दर्ज करने बारा कोई आपत्ति हो तो वह इस न्यायालय में दिनांक 22–11–2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते है। समय पर हाजिर न आने की सूरत में एकपक्षीय कार्यवाही अमल में लाई जावेंगी।

यह इश्तहार आज दिनांक 31–10–2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील कोटली, जिला मण्डी (हि0प्र0)।

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अज न्यायालय सहायक समाहर्ता प्रथम श्रेणी, तहसील कोटली, जिला मण्डी (हि0प्र0)

मिसल नं0 : 49 / 2026 तारीख मरजुआ : 22–10–2026 आगामी तारीख : 22–11–2026

श्री चन्दन प्रकाश पुत्र श्री मनी राम, निवासी बरनोटा, डा0 खलाणू, तहसील कोटली, जिला मण्डी (हि0प्र0) .. प्रार्थी।

बनाम

आम जनता ..... प्रत्यार्थी।

विषय :– प्रार्थना–पत्र दुरुस्ती राजस्व अभिलेख में दर्ज करने बारे इश्तहार।

श्री चन्दन प्रकाश पुत्र श्री मनी राम, निवासी बरनोटा, डा0 खलाणू, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि प्रार्थी का नाम अन्य दस्तावेजों में चन्दन प्रकाश है जोकि सही है परन्तु राजस्व अभिलेख के महाल बरनोटा / 15, अरठी / 14 व महाल कालग / 17 में प्रकाश चन्द है जोकि गलत दर्ज हुआ है। इसलिए प्रार्थी का नाम तीनों महालों में चन्दन प्रकाश दर्ज किया जाये।

प्रार्थना–पत्र में नाम दुरुस्ती राजस्व अभिलेख में प्रार्थी ने आम जनता को प्रतिवादी बनाया है। आम जनता को बजरिया समन तामिल नहीं करवाया जा सकता। अतः आम जनता को इश्तहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी का नाम प्रकाश चन्द के स्थान पर चन्दन प्रकाश राजस्व अभिलेख के महाल बरनोटा / 15, अरठी / 14 व महाल कालग / 17 में दर्ज करने बारा कोई आपत्ति हो तो वह इस न्यायालय में दिनांक 22–11–2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एक पक्षीय कार्यवाही अमल में लाई जावेंगी।

यह इश्तहार आज दिनांक 23–10–2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील कोटली, जिला मण्डी (हि0प्र0)।

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In the Court of Assistant Collector 2nd Grade Shimla (U), Tehsil & District Shimla, Himachal Pradesh

In the matter of : Partition

Case No. 5/2024 Date of Hearing : 25-11-2026

Smt. Nirmala Devi w/o Lt. Sh. Het Ram, r/o Nirmala Niwas Near, P.O. Kamala Nagar, Tehsil & Distt. Shimla (H.P.) through GPA Chaman Thakur s/o Lt. Sh. Het Ram . . *Applicant.*

Versus

1. Sh. Suresh Chand, Om Prakash, Narinder Singh sons and Smt. Nirmal d/o Sh. Parmanand

2. Sh. Shaksham s/o Kumari Astuti d/o and Smt. Kamla w/o Lt. Sh. Satish Kumar

3. Sh. Sushli Kumar s/o Smt. Reena d/o and Smt. Nirmala Devi, w/o Lt. Sh. Joginder Singh.

4. Sh. Jagdish Kumar s/o Sh. Hira Singh

5. Sh. Pawan Kumar, Pankaj Kumar Sons and Smt. Sita Devi w/o Lt. Sh. Bhupender Singh

6. Sh. Ravi s/o and Smt. Anita Sh. Gulab Singh

7. Sh. Ahhok Kumar, Ramesh Kumar, Rajinder Singh sons and Kumari Usha d/o and Smt. Leela Devi w/o Lt. Sh. Bharat Ram.

8. Sh. Geeta Ram s/o surat Ram

9. Sh. Madan Gopal s/o and Smt. Chanda w/o Lt. Sh. Nikka Ram

10. Sh. Ajay Kumar s/o and smt. Anita d/o Sh. Vajinder Singh

11. Smt. Alka Devi d/o and Smt. Dropdi Devi w/o Lt. Narender Singh

12. Sh. Kaku *alias* Bhupender Singh s/o Sh. Het Ram

13. Smt. Neena Devi d/o Smt. Krishna Devi

Sr. No. 1 to 13 are all residents of Mohal Dhar Patwar Circle Tutikandi, Tehsil Shimla (Urban), District Shimla (H.P.)

14. Sh. Het Ram, Krishan Chand, Dayanand, Shyam Lal, Prakash Chand, Madan Lal sons and Smt. Amko, Smt. Kaushalya, Smt. Fulu Devi, Smt. Vidya Devi, Smt. Parvati Devi d/o Lt. Sh. Shonkiya.

15. Sh. Mathu s/o Sh. Kanshi Ram

16. Sh. Babu Ram s/o Sh. Shonkiya

Sr. No. 14 to 16 are all r/o Up Mohal Kamla Nagar, Patwar Circle Sanjauli, Tehsil Shimla (Rural), Distt. Shimla (H.P.)

17. Sh. Rajinder Singh s/o Sh. Randhir Singh

18. Sh. Dalip Singh s/o Sh. Chet Ram

19. Sh. Prashant s/o and Smt. Dipti d/o and Smt. Pushpa w/o Lt. Sh. Chander Pal

20. Sh. Rakesh, Sh. Rajesh s/o Sh. Roop Singh

21. Sh. Harish Chand, Ramesh Chand, Naresh Chand sons and Smt. Krishna Devi d/o Sh. Ganga Ram.

22. Sh. Bhupinder Kumar s/o Sh. Vijay Ram

Sr. No. 17 to 22 are all r/o Mohal Dhar, Patwar Circle Tutikandi, Tehsil Shimla (Urban), District Shimla (H.P.)

23. Sh. Amar Singh, Prem Singh, Inder Singh Sons and Smt. Kuku, Smt. Kamla d/o Sh. Bharat Singh are all r/o Up Mohal Kamla Nagar, Patwar Circle Sanjauli, Tehsil Shimla (Rural), Distt. Shimla (H.P.).

The undersigned has fixed the date of Partition property *i.e* Land Khata/Khatoni No. 55/81, Khasara No. 1532, 1533/1 Kitta 2, area measuring 1735-85 situated at Mohal Dhar, Patwar Circle Tutikandi, Tehsil Shimla (Urban) on 25-11-2026 at 11.00 AM at Tehsil Office Shimla Urban.

The Court of undersigned has been made satisfied that the service of the above respondents cannot be served in an ordinary way of process. Hence this publication hereby issued against the above named respondents and directed to appear personally or through authorized agents before this court on 25-11-2026 at 11.00 AM. In case, if failed to apper on the aforesaid date and that you have nothing to say in this end and you would be proceeded *ex-parte* and partition proceedings will be intiated in favour of applicant accordingly.

Given under my hand and seal of this Court today on 30-10-2026.

Seal. Sd/-

Assistant Collector 2nd Grade,
Shimla (Urban), District Shimla (H.P.).

In the Court of Assistant Collector 2nd Grade Shimla (U), Tehsil & District Shimla, Himachal Pradesh

In the matter of : Partition

Case No. : 4/2024 Date of Hearing : 25-11-2026

Smt. Nirmala Devi w/o Lt. Sh. Het Ram, r/o Nirmala Niwas Near, P.O. Kamala Nagar, Tehsil & Distt. Shimla (H.P.) through GPA Chaman Thakur s/o Lt. Sh. Het Ram . . *Applicant.*

Versus

1. Sh. Het Ram, Krishan Chand, Dayanand, Shyam Lal, Prakash Chand, Madan Lal sons and Smt. Amko, Smt. Kaushalya, Smt. Fulu Devi, Smt. Vidya Devi, Smt. Parvati Devi d/o Lt. Sh. Shonkiya.

2. Sh. Mathu s/o Sh. Kanshi Ram

3. Sh. Babu Ram s/o Sh. Shonkiya

Sr. No. 1 to 3 are all r/o Up Mohal Kamla Nagar, Patwar Circle Sanjauli, Tehsil Shimla (Rural), Distt. Shimla (H.P.)

4. Sh. Narender Kumar s/o Kumari Nillu, Kumari Nisha Devi daughter and Smt. Indra Devi w/o Lt. Sh. Hiru Ram are all r/o Mohal Dhar, Patwar Circle Tutikandi, Tehsil Shimla (Urban) District Shimla (H.P.).

5. Sh. Amar Singh, Prem Singh, Inder Singh Sons and Smt. Kuku, Smt. Kamla d/o Sh. Bharat Singh are all r/o Up Mohal Kamla Nagar, Patwar Circle Sanjauli, Tehsil Shimla (Rural), Distt. Shimla (H.P.).

6. Sh. Nehar Ranjan s/o Sh. Tara Chand r/o Mohal Dhar,PC Tutiakndi, Teh. & Distt. Shimla (H.P.) . .*Respondents.*

The undersigned has fixed the date of Partition of property *i.e* Land Khata/Khatoni No. 114/167to 169, Khasara No. 1476, 1482, 1575, 1650, 1882, 1890, 1561, 1562, 1321, 1322, 1323, 1324, 1325, Kitta 13, area measuring 401-44 situated at Mohal Dhar, Patwar Circle Tutikandi, Tehsil Shimla (Urban) on 25-11-2026 at 11.00 AM at Tehsil Office Shimla Urban.

The Court of undersigned has been made satisfied that the service of the above respondents cannot be served in an ordinary way of process. Hence this publication hereby issued against the above named respondents and directed to appear personally or through authorized agents before this court on 25-11-2026 at 11.00 AM. In case, if failed to apper on the aforesaid date and that you have nothing to say in this end and you would be proceeded *ex-parte* and partition proceedings will be intiated in favour of applicant accordingly.

Given under my hand and seal of this Court today on 30-10-2026.

Seal. Sd/-

Assistant Collector 2nd Grade,
Shimla (Urban), District Shimla (H.P.).

In the Court of Assistant Collector 2nd Grade Shimla (U), Tehsil & District Shimla, Himachal Pradesh

In the matter of :

Partition Case No. : 3/2024 Date of Hearing : 25-11-2026

Smt. Nirmala Devi w/o Lt. Sh. Het Ram, r/o Nirmala Niwas Near, P.O. Kamala Nagar, Tehsil & Distt. Shimla (H.P.) through GPA Chaman Thakur s/o Lt. Sh. Het Ram . . *Applicant.*

Versus

1. Sh. Suresh Chand, Om Prakash, Narinder Singh sons and Smt. Nirmal d/o Sh. Parmanand

2. Sh. Shaksham s/o Kumari Astuti d/o and Smt. Kamla w/o Lt. Sh. Satish Kumar

3. Sh. Sushli Kumar s/o smt. Reena d/o and Smt. Nirmala Devi, w/o Lt. Sh. Joginder Singh.

4. Sh. Jagdish Kumar s/o Sh. Hira Singh

5. Sh. Pawan Kumar, Pankaj Kumar Sons and Smt. Sita Devi w/o Lt. Sh. Bhupender Singh

6. Sh. Ravi s/o and Smt. Anita w/o Sh. Gulab Singh

7. Sh. Ajay Kumar, s/o and Smt. Anita d/o and Smt. Kamla Devi w/o Lt. Sh. Vajinder Singh

8. Smt. Alka Devi d/o and Smt. Dropdi Devi w/o Sh. Narender Singh

Sr. No. 1 to 8 are all resdients of Mohal Dhar Patwar Circle Tutikandi, Tehsil Shimla (Urban), District Shimla (H.P.)

9. Sh. Het Ram, Krishan Chand, Dayanand, Shyam Lal, Prakash Chand, Madan Lal sons and Smt. Amko, Smt. Kaushalya, Smt. Fulu Devi, Smt. Vidya Devi, Smt. Parvati Devi d/o Lt. Sh. Shonkiya.

10. Sh. Mathu s/o Sh. Kanshi Ram

11. Sh. Babu Ram s/o Sh. Shonkiya

Sr. No. 9 to 11 are all r/o Up Mohal Kamla Nagar, Patwar Circle Sanjauli, Tehsil Shimla (Rural), Distt. Shimla (H.P.)

12. Sh. Daleep Singh, Sh. Prashant s/o Sh. Chet Ram

13. Smt. Dipti d/o and Smt. Pushpa w/o Sh. Chandra Pal

14. Sh.Ranjinder Singh s/o Sh. Randheer Singh

15. Sh. Rakesh, Sh. Rajesh s/o Sh. Roop Singh

16. Sh. Harish Chand, Ramesh Chand, Naresh Chand sons and Smt. Krishna Devi d/o Sh. Ganga Ram.

Sr. No. 12 to 16 are all residents of Mohal Dhar Patwar Circle Tutikandi, Tehsil Shimla (Urban), District Shimla (H.P.)

17. Amar Singh, Prem Singh, Inder Singh Sons and Smt. Kuku, Smt. Kamla d/o Sh. Bharat Singh are all r/o Up Mohal Kamla Nagar, Patwar Circle Sanjauli, Tehsil Shimla (Rural), Distt. Shimla (H.P.).

18. Sh. Kaman Singh Raman Singh s/o and Smt. Sarswati Devi, Smt. Krishan KAnta, Smt. Jai Kanta, Smt. Laxmi Devi d/o Sh. Nain Singh.

19. Sh. Kamlesh Kumar, Ramesh, Naresh Kumar and Smt. Neera d/o Sh. Bhagwan Singh

20. Sh. Inder Singh s/o Sh. Tej Singh

21. Sh. Khadak Singh sh. Dalveer Singh, s/o Sh. Budhi Singh

22. Sh. Lal Singh, Sh. Ajay s/o and Smt. Savita Devi, Bimla Devi, Promila Devi, Sunita Devi d/o Sh. Narveer Singh.

23 Kumari Ranjana d/o Sunita Devi

Sr. No. 18 to 23 are all resident of Mohal Dhar Patwar Circle Tutikandi, Tehsil Shimla (Urban), District Shimla (H.P.). . .*Respondents.*

The undersigned has fixed the date of Partition property *i.e* Land Khata/Khatoni No. 173/279 to 284, Khasara No. 1657, 1717, 1656, 1718/1, 1660, 1655, 1658, 1659, 1667, 1718 Kitta 10, area measuring 469-95 situated at Mohal Dhar, P.C Tutikandi, Tehsil Shimla (Urban) on 25-11-2026 at 11.00 AM at Tehsil Office Shimla Urban.

The Court of undersigned has been made satisfied that the service of the above respondents cannot be served in an ordinary way of process. Hence this publication hereby issued against the above named respondents and directed to appear personally or through authorized agents before this court on 25-11-2026 at 11.00 AM. In case, if failed to apper on the aforesaid date and that you have nothing to say in this end and you would be proceeded *ex-parte* and partition proceedings will be intiated in favour of applicant accordingly.

Given under my hand and seal of this Court today on 30-10-2026.

Seal. Sd/-

Assistant Collector 2nd Grade,
Shimla (Urban), District Shimla (H.P.).

CHANGE OF NAME

I, hitherto known as *NITIN* s/o *Nirmal Kumar Bedwa* r/o Tehsil Shimla, Ragyan, Bhont, Shimla, Himachal Pradesh-171 003 have changed my name and shall hereafter be known as *NITIN VYAS*. It is certified that I have complied with other legal requirements in this connection. All persons, authorities and institutions are requested to note and record the same for all purposes.

NITIN
s/o Nirmal Kumar Bedwa,
r/o Tehsil Shimla, Ragyan, Bhont,
Shimla, Himachal Pradesh-171 003.

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।